

**Correction of Answer to Unstarred Question No. 560 dated 19-7-78 re: Licences to Birla Group.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): In the reply given to parts (a) to (c) of Unstarred Question No. 560 on 19th July, 1978, the period upto which approvals were issued under the provisions of the MRTP Act was indicated as July-September, 1977. The correct position is that it should have been 'July-December 77'. The inconvenience caused is regretted.

This error did not immediately come to the notice of the Ministry of Industry. As soon as the error was detected, the Lok Sabha Secretariat was informed accordingly.

12 hrs.

**PAPERS LAID ON THE TABLE**

**PRESS COUNCIL (PROCEDURE FOR NOMINATION OF MEMBERS) RULES, 1978 AND ANNUAL REPORT AND AUDITED ACCOUNTS OF FILM AND TELEVISION INSTITUTE OF INDIA, PUNE FOR 1977-78**

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) : I beg to lay on the Table:—

(1) A copy of the Press Council (Procedure for nomination of the Members) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1351 in Gazette of India dated the 11th November, 1978, under sub-section (3) of section 25 of the Press Council Act, 1978. [Placed in Library. See No. LT-2792/78]

(2) A copy of the Annual Report (Hindi and English versions) on the activities of the Film and Television Institute of India, Pune for the year 1977-78. [Placed in Library. See No. LT-2793/78].

(3) A copy of the Audited Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune for the year 1977-78. [Placed in Library. See No. LT-2794/78].

**AGREEMENT WITH STATE OF ASSAM FOR MAINTENANCE OF NATIONAL HIGHWAY LINKS IN THE STATE**

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) : I beg to lay on the Table a copy of the Agreement dated the 14th June, 1978 entered into between the Central Government and the Government of the State of Assam in respect of the development and maintenance of road links of National Highways situated in the State of Assam, under section 10 of the National Highways Act, 1956. [Placed in Library. See No. LT-2795/78].

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955, CORRIGENDUM TO AUDITED ACCOUNTS OF CENTRAL SILK BOARD, 1976-77 AND ANNUAL REPORT OF JUTE CORPORATION OF INDIA LTD., CALCUTTA FOR 1976-77**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI) : I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Jute (Licensing and Control) Third Amendment Order, 1978, published in Notification No. S.O. 576(E) in Gazette of India dated the 27th September, 1978.

(ii) The Cotton Control (Second Amendment) Order, 1978, published in Notification No. S.O. 2515 in Gazette of India dated the 2nd September, 1978. [Placed in Library. See No. LT-2795/78]

(2) A copy of 'Corrigendum' (Hindi and English versions) to the Audited Accounts of the Central Silk Board for the year 1976-77. [Placed in Library. See No. LT-2797/78]